

July, 1977 where he had gone to appear in a labour dispute before the Industrial Tribunal;

(b) if so, full facts of the happenings;

(c) whether this incident has created a great panic among employers and officers of companies; and

(d) if so, what immediate action is being taken for checking violence and lawlessness among factory workers and other employees?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) (a) to (d). The matter falls essentially in the State sphere. According to the information made available by the Govt. of U.P. Shri S. J. Gawankar, Dy. Personnel Manager of Hindustan Construction Company who had gone for evidence before the Industrial Tribunal, Meerut on July, 1977 was shot at and killed at the gate of the tribunal. A worker of the company is reported to have been arrested by the State Police Authorities on the charge of this murder and they are making further investigations in the case.

Disparities among Homoeopathic, Ayurvedic and Allopathic Doctors

5210. SHRI RAM PRASAD DESHMUKH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Homoeopathic and Ayurvedic doctors in the C.G.H.S. are not in receipt of Non-Practising Allowance, higher time-scale promotion and other benefits being given to their counterparts of the allopathic system of medicine;

(b) whether their promotional avenues are also very bleak in comparison to those of the allopathic doctors;

(c) whether some homoeopathic dispensaries in the Northern Zone of the C.G.H.S. have been put under the overall charge of the Incharge of the allopathic dispensary when both the systems of medicine are entirely different and have no relevance whatsoever; and

(d) if so, the reasons for such disparities in the functioning of both the systems of medicine and step-motherly treatment being meted out to the homoeopathic and ayurvedic doctors, and the steps taken to open the avenues of their promotion to the higher and time-scale posts and other benefits?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) to (d). The Homoeopathic and Ayurvedic physicians are not in receipt of non-practising allowance. The grant of N.P.A. to them is still under consideration though the Third Pay Commission had recommended against the grant of any N.P.A. to these physicians. There does exist a disparity between the scales of pay of Homoeopathic/Ayurvedic physicians and allopathic doctors because the Third Pay Commission prescribed different pay scales on account of the differences in qualifications, period of training, and conditions of service of the two categories of physicians. However, post-graduate allowance is admissible to both categories of physicians.

The allopathic doctors are drawn from the C.H.S. cadre which is fairly large and has various grades and as such enjoy promotion prospects, available in the cadre. The number of Ayurvedic/Homoeopathic physicians being very small in comparison, there exists no cadre in their case and therefore the promotion prospects are bleak.

Homoeopathic dispensaries under the C.G.H.S. are of two types. Full-fledged homoeopathic dispensaries in Delhi are functioning in a completely independent manner. There are, however, two homoeopathic units in Delhi and 10 such units outside Delhi which have been established as an integral part of allopathic dispensaries on an experimental basis. These units are under overall administrative control of the Medical Officer-in-charge of the Allopathic dispensary. However, for purposes of treatment, etc. the homoeopathic physicians-in-charge of the units function in a completely independent manner.

Setting up of E.S.I. Hospital at Jagatdal (W.B.)

5211. SHRI SAUGATA ROY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have any proposal to set up a E.S.I. Hospital at